

in the 'Indian Express' of 12 and 14 June, 1983 regarding "deaths of tribals in the Military proof range near Itarsi" who entered the range in search of their livelihood; and

(b) if so, what action has been taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) Yes, Sir.

(b) Government of India has been in constant touch with the State Government on this issue as this problem has both preventive and socio-economic angles. On 17-1-82 Ministry of Defence had requested Government of Madhya Pradesh for initiating appropriate measures to ensure that villagers are not permitted to enter the prohibited area of the proof range and to prevent the transport of collected material from the area near the range by indentifying and taking suitable action against those who deal in this material. In response to our request Government of Madhya Pradesh has ordered an inquiry on 3-1-1983 by the Commissioner of Hoshangabad Division in order to study the matter in depth and suggest measures for the protection of villagers. The report of the Commissioner Hoshangabad has been received by the State Government and is under examination. Ministry of Defence is pursuing this issue with the Government of Madhya Pradesh.

बैंकों में भ्रष्टाचार के मामलों में वृद्धि

1019. श्री हरीश कुमार गंगवार : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय जांच ब्यूरो द्वारा की गई कार्यवाही के बावजूद बैंकों में भ्रष्टाचार के मामले निरन्तर बढ़ रहे हैं ;

(ख) यदि हां, तो वर्ष 1979 से 1982 की अवधि के बीच कितने मामले प्रकाश में आये और उनमें से कितने मामलों में हरिजन अंतर्ग्रस्त थे ;

(ग) उत्तर प्रदेश में कितने मामले प्रकाश में आये ; और

(घ) इन मामलों को सुलझाने तथा उनकी पुनरावृत्ति को रोकने के लिए सरकार द्वारा की गई कार्यवाही का व्यौरा क्या है ?

वित्त मन्त्रालय में उप मन्त्री (श्री जनार्दन पुजारी) : (क) से (घ) सूचना एकत्र की जा रही है और यथाउपलब्ध सूचना सभा पटल पर रख दी जाएगी ।

Stopping of Inquiry against Golden Tobacco Co. for Tax Evasion

1020. SHRI SUBHASH YADAV : Will the Minister of FINANCE be pleased to state :

(a) the estimated evasion of excise duty by M/s. Golden Tobacco Company;

(b) whether it has also come to the notice of Government that records of the Company seized have been found missing and have not been produced to the investigating authorities;

(c) whether it is also a fact that inquiry into the evasion of excise duty by the Golden Tobacco Company, Bombay by Bombay Collectorate, have since been stopped and if so, what are the reasons thereof;

(d) full details thereof; and

(e) what action is proposed to be taken by Government in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) to (e) The investigations against the Golden Tobacco Company, of which the Directorate of Anti-Evasion is seized, is in progress; and every effort is being made to finalise it expeditiously. The quantum of evasion will be known on completion of the investigations; and, in the light of the results thereof,

appropriate action, according to law, will be taken by the concerned competent authorities.

Prior to the current investigations initiated by the Directorate of Anti-Evasion, the Bombay Collectorate of Central Excise, and another, had on their own, undertaken some investigations against this Company which were continued by them; and, upon their completion, the Collector of Central Excise, Bombay reached the conclusion that his Collectorate's "investigations had not shown any evasion of Central Excise duty." However, the Collectorate was advised not to return to the party the documents seized by it and to make them over to the Directorate of Anti-Evasion.

No records seized during the course of the searches organised by the Directorate of Anti-Evasion in 1982 are reported to be missing. A few of the documents listed in the Panchnama of the searches carried out by the Bombay Collectorate of Central Excise in 1981 could not be readily made available when that Collectorate was to pass on the records seized by it during those searches to the Directorate of Anti-Evasion. The Collector is looking into the matter with a view to making these remaining records available to the Directorate.

Firms Black-Listed for Illegal and other Activities in Exports

1021. SHRI K. RAMAMURTHY : Will the Minister of COMMERCE be pleased to state:

(a) the names of firms that have been blacklisted by his Ministry for illegal and other activities in exports during 1981 and 1982; and

(b) the steps being taken to curb such activities of firms, particularly the exports being done in benami names and by simply changing the names of firms?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) and (b) Necessary information is being collected and will be laid on the Table of the House.

New Directive to Nationalised Banks for giving Loans to Small and Marginal Farmers

1022. SHRIMATI GEETA MUKHERJEE : Will the Minister of FINANCE be pleased to state:

(a) whether any new directive has been given to the nationalised banks for giving loans to the small and marginal farmers for buying pumpsets, tube-well equipments, etc. for irrigation purposes;

(b) if so, what is the directive; and

(c) how is it being fulfilled ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) No, Sir. No new directive has been issued to the nationalised banks by the Government of India.

(b) and (c) Question does not arise.

Rise in Rate of Inflation

1023. SHRIMATI PRAMILA DANDAVATE : Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the rate of inflation has gone up during the past six months;

(b) what are the main reasons for the spurt;

(c) whether any remedial steps have been proposed; and

(d) if so, the details thereof ?